

**C. A. T. Bench, JAIPUR**

Date of Order


Orders MP No. 308/93

15.9.93

Mr.S.S.Sharma - counsel for the applicant

None present on behalf of the respondents.

None present on behalf of the respondents inspite of services of notices. The application for condonation of delay as well as the application for restoration ~~is~~ are decided jointly. It is a case of negligence. However in the interest of justice the delay is condoned <sup>and the restoration is allowed</sup> on the condition that the applicant shall deposit Rs.1000/- in the Court for payment to the opposite counsel. The amount should be deposited within one month from today. In case the amount is <sup>not</sup> ~~not~~ <sup>deposited</sup> do not deposit, the M.P. for condonation of delay as well as the M.P. for restoration shall stand dismissed. In case the amount is deposited, the delay may be condoned and the order dismissing the O.A. No.26/91 Mohammad Rafiq Vs. UOI may be restored to its original position. Both the M.Ps stand disposed of. The O.A. may be listed for admission on 2.11.93.

  
(O.P.Sharma)  
Member (A)

  
(D.L.Mehta)  
Vice Chairman.

Copy sent to the applicant  
M.P. (M. Sharma) on  
vide G870  
Date 23.9.93

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